

Central Administrative Tribunal
Principal Bench

C.P. No. 309 of 1999
in
O.A. No. 1933 of 1996

(31)

New Delhi, dated this the 29th August, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Shri Ishwar Dass,
S/o Shri Nathu Ram,
R/o 6-D, Railway Colony,
Tughlakabad, New Delhi-110044.
2. Shri Tulsi Ram Meena,
S/o Shri Sawalya Ram Meena,
R/o Prahladpur Colony,
Badarpur, Tughlakabad,
New Delhi-110044. Petitioners

(By Advocate: Shri K.N.R. Pillai)

Versus

Shri Rakesh Chopra,
Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi. Respondent

(By Advocate: Shri R.L. Dhawan)

ORDER (Oral)

S.R. Adige, VC (A)

Heard both sides.

2. In the light of the submissions made the C.P. is dropped and notices are discharged granting liberty to applicant No.2 Shri Tulsi Ram Meena to agitate any surviving ~~any~~ grievance by availing of such remedies as are available to him in accordance with law, if so advised.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)
Karthik

Adige

(S.R. Adige)
Vice Chairman (A)